

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, COURT-II

33. C.P. (IB)/824(MB)2023

CORAM:

SHRI ANIL RAJ CHELLAN
HON'BLE MEMBER (T)

SHRI KULDIP KUMAR KAREER
HON'BLE MEMBER (J)

**ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE
NATIONAL COMPANY LAW TRIBUNAL ON 19.06.2024**

**NAME OF THE PARTIES: - Shri Mahalaxmi Co-Operative Bank Ltd.
Through Resolution Professional
Mr. Ishwar Lal Kalantri
V/s
Mr. Sayeed Ahmad Mirasaheb Hudli**

Section: 95(1) of Insolvency and Bankruptcy Code, 2016

ORDER

Adv. Vedanshi Shah i/b. Adv. Mahalakshmi Ganpathy appeared for the Resolution Professional through VC. Counsel for the IRP states at bar that the IRP prepared his report and he is in the process of filing an IA to place on record the said report filed under Section 99 of the Code. Let the same be done and the copy of the report be also served upon the Personal Guarantor, who shall file his reply/objection, if any, against the report. List this matter for final hearing on **21.08.2024**.

Sd/-
ANIL RAJ CHELLAN
Member (Technical)

JAGDISH

Sd/-
KULDIP KUMAR KAREER
Member (Judicial)